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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 24/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CA/7/2016

NAME OF THE PETITIONER(S)

: India Infrastructure Fund

NAME OF THE RESPONDENT(S)

: Karaikal Port Pvt Ltd

UNDER SECTION

: 98(1) of Companies Act 2013

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. Shara Malin Ang Basha

2. Vy Shwakun

3. V. J. ARUL RAJ.
Com Advocate

Counsel to Applicar

Covor for Warnier Port () Response

Council for Resp. 2 Ey

ORDER

Counsel for petitioner present. Counsel for R1 present. Counsel for R2 to R4 present and stated that there is chance of settlement between the parties. In that connection, he has received an email communication from the other side. Counsel for petitioner stated that she did not have any knowledge about the said email sent by the petitioner to the other side. Time enlarged at request for making their submissions. Put up on 20.09.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)